

की गई कार्रवाई और क्या एक समिति को समूचे प्रश्न की जांच करनी चाहिए अथवा नहीं, ये ऐसे मामले हैं जो पूर्णतया दिल्ली प्रशासन के क्षेत्राधिकार के अन्दर आते हैं। तथापि, दिल्ली प्रशासन ने यह सूचित किया है कि क्योंकि दिल्ली राज्य नागरिक पूर्ति निगम के निदेशक बोर्ड के निर्णय के अनुसार यह खरीदारी की गई थी इसलिए इसमें किसी व्यक्ति की कोई बदनीयती प्रतीत नहीं होती है जिसके विरुद्ध कार्रवाई की जा सके।

Seepage and Other Defects in S.F. Flats of DDA at Yusuf Sarai

4491. SHRI R.N. TRIPATHI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is wide-spread seepage due to defective fittings in the bath rooms of Yusuf Sarai (Self Financing) DDA Flats;

(b) whether any report has been called for by the DDA for this and other defects noticed in these flats;

(c) if so, action Government propose to rectify these defects; and

(d) if not, whether Government would depute some specialists to find out the cause of these defects ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

Demolitions in Sainik farm Colony

4492. SHRI AJIT KUMAR SAHA :
SHRI SUDHIR KUMAR GIRI :
SHRI SYED MASUDAL HOSSAIN :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the attention of the Government has been drawn towards the news item appearing in the 'Statesman' dated 24 May, 1983 that alleges discrimination in demolishing houses in the Sainik Farms Colony; and

(b) if so, details of the demolitions that took place in that colony ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Yes, Sir.

(b) The MCD has reported that it demolished 14 houses in the area between 12th and 14th May, 1983 and has denied that it has shown any discrimination in the demolition of those unauthorised houses.

Non Undertaking of Stevedoring work by FCI in Bombay Port

4493. SHRI AJIT BAG : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Food Corporation of India has got a licence for stevedoring work in Bombay Port;

(b) if so, reasons why stevedoring work is not being undertaken by FCI in Bombay Port;

(c) what is the total number of stevedoring staff (Engg.) available in FCI Bombay;

(d) what work is being given to them without taking over stevedoring work in the Port;

(e) whether there are any special reasons for not doing the stevedoring work entrusted to FCI;

(f) what is the total payment made to the stevedores for handling foodgrains in Bombay Port;

(g) who is responsible for this gross misuse of machinery by FCI West-Zone?